

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16682/2025

[Arising out of impugned final judgment and order dated 31-12-2024 in SA No. 630/2012 passed by the High Court of Andhra Pradesh at Amravati]

GOGIREDDY SAMBIREDDY

Petitioner(s)

VERSUS

GOGIREDDY SIVARAMI REDDY & ORS.

Respondent(s)

IA No. 146083/2025 - CONDONATION OF DELAY IN FILING

IA No. 133976/2025 - EXEMPTION FROM FILING O.T.

Date : 09-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Soora Venkata Sainath, Adv.

Mr. Prateek K Chadha, AOR

Mr. Sreekar Aechuri, Adv.

Mr. Aniket Chauhaan, Adv.

For Respondent(s) :

Mr. Satyender Saharan, Adv.

Ms. Deepshikha, Adv.

Mr. Rakesh Gaud, Adv.

Ms. V. Krithi Sahithya, Adv.

Mr. Ram Kumar, Adv.

Mr. Raghavendra Pratap Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Upon hearing learned counsel for the parties, we direct that the execution of the impugned decree shall remain stayed until further orders.

2. Tag with Civil Appeal No. 6557/2022.

(NISHA KHULBEY)
COURT MASTER(SH)

(CHETNA BALOONI)
COURT MASTER(NSH)